

(d) if so, what are the criteria for introduction of White Line/Green Line buses on a particular route in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER):

(a) Out of 20 routes where White Line buses are being operated two ordinary buses on route Noida Sector 22 to Nehru Place and 10 Ordinary Buses on the route Pitampura to Connaught Place are operated to the full length. Apart from this, other ordinary buses are overlapping on each of these 20 routes, though not covering the entire route.

(b) The proportion of ordinary buses, Green Line buses and White Line buses operating in Delhi is 46 : 3 : 1.

(c) As stated in reply to (b) above the proportion of White Line and Green Line buses is marginal.

(d) Does not arise.

Ahmedabad Vadodara Expressway Project

3990. DR. SANJAY SINH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Ahmedabad-Vadodara Expressway Project is progressing satisfactorily and is likely to be commissioned as per original schedule;

(b) if so, what is the present status of the project; and

(c) if not, what are the reasons therefor and what steps Government propose to take in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER):

(a) and (b) No, Sir. The overall progress of the project so far achieved is 47.0 per cent.

(c) The main reason for delay is non-performance of contractors in general on all the contracts for the project. Action has been taken as per terms and

condition, of the contracts for recovery of liquidated damages, expulsion of defaulting contractors and awarding works to new agencies.

दिल्ली में सड़क दुर्घटनायें

3991. श्री विनोद शर्मा : : क्या जल-भूतल परिवहन मंत्री 8 जुलाई, 1992 को राज्य सभा में अतारांकित प्रश्न 109 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) 1992 के दौरान 30 जून, 1992 तक दिल्ली में सड़क दुर्घटनायें हुई ; और

(ख) सरकार ने इस संबंध में क्या निवारक उपाय किये हैं ?

जल-भूतल परिवहन मंत्रालय के राज्य मंत्री (श्री जगदीश टाइटलर) :

(क) दिल्ली में 30 जून, 1992 तक हुई सड़क दुर्घटनाओं की कुल संख्या 4150 है।

(ख) दिल्ली में सड़क दुर्घटनायें रोकने के लिये दिल्ली यातायात पुलिस ने निम्नलिखित उपाय किये हैं:—

(1) यातायात उल्लंघन के लिये चालकों के विरुद्ध नियमित रूप से अभियोजन की कार्रवाई की जाती है।

(2) यातायात पुलिस के सड़क सुरक्षा कक्ष द्वारा व्याख्यानों, सड़क सुरक्षा साहित्य, फिल्म-प्रदर्शनों, सार्वजनिक घोषणा प्रणाली इत्यादि के माध्यम से चालकों को नियमित रूप से सुरक्षित ड्राइविंग के लिये शिक्षित किया जाता है।

(3) बस स्टापों पर बसों की उचित पार्किंग, अपनी लेन में ड्राइविंग, स्टाप लाइन और जैबरा क्रॉसिंग आदि के लिये दिल्ली की सड़कों, बस स्टापों और चौराहों पर व्यापक रूप से पार्किंग की गई है।

(4) महत्वपूर्ण चौराहों पर याता-यात पुलिस तैनात रहती है।

(5) महत्वपूर्ण चौराहों पर संकेत लगाये गये हैं।

(6) दुर्घटना प्रवण क्षेत्रों/स्थानों पर सावधानी एवम् गति सीमा संबंधी बोर्ड लगाये गये हैं।

(7) रडार गनों द्वारा प्रधिक गति की जांच करना।

(8) बाहनों की गति को नियंत्रित करने के लिये रात्रि के समय मुख्य चौराहों पर सफेद रंग के ड्रम रखना जिनका ऊपरी हिस्सा चमकदार होता है।

(9) यातायात स्टाफ द्वारा रात्रि के समय गश्त लगाना।

(10) लापरवाह चालकों का अभि-योजन।

(11) घातक दुर्घटनाओं में अन्तर्ग्रस्त चालकों के ड्राइविंग लाइसेंस को अस्थाई तौर पर निलंबित करना।

12.00 P.M.

STATEMENT BY MINISTER

Correcting the reply given in the *Rajya Sabha* on the 13th May, 1992 to Unstarred Question 1814 regarding downgrading of posts AIIMS

THE DEPUTY CHAIRMAN: Statement by Minister correcting answer... (Interruptions). Let the regular business be over first. Smt. Tharadevi Siddhartha.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): Madam, I lay on the Table a statement (in English and Hindi) correcting the reply

given in the *Rajya Sabha* on the 13th May, 1992, Unstarred Question 1814 regarding downgrading of posts in A.I.I.M.S. [Placed in Library. See No. LT 2515/92]

SHRI SUNDER SINGH BHANDARI (Rajasthan): Madam, the normal practice is to read out the correction because it is not available to all the Members.

THE DEPUTY CHAIRMAN: It is laid on the Table of the House. Once it is laid on the Table of the House, it will be available to Members. (Interruptions). This is an Unstarred Question, Mr. Bhandari. The reply to an Unstarred Question is laid on the Table of the House and the reply to a Starred Question is read out. This is an Unstarred Question.

PAPERS LAID ON THE TABLE

Report and Accounts (1990-91) of the Oil and Natural Gas Commission and related papers.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under subsection (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959:—

(i) Annual Report and Accounts of the Oil and natural Gas Commission for the year 1990-91, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the above Commission.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT 2493/92 for I and II.